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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1543 OF 2005

ALLAHABAD, THIS THE 12th DAY OF DECEMBER, 2007

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J

M. R. Garg, Aged about 63 Years,
Son of Late Jagdish Prasad,
R/O 235 Ayrapur, Muzaffarnagar,
District- Muzaffarnagar.

..... .Applicant

By Advocate : Sri N. L. Srivastava

Versus

1. Union of India through the Secretary
(Postal) Ministry of Communication,
Government of India, New Delhi.
2. Senior Superintendent of Post Offices,
Muzaffarnagar, Division-251001.
3. Senior Post Master, Muzaffarnagar.

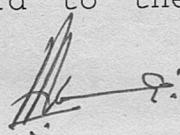
..... .Respondents

By Advocate : Shri S. C. Mishra.

O R D E R

This application is filed seeking direction to the respondents to pay 12% interest per annum to the applicant on the amount of Rs.19,870/- from March 1994 to till the date of actual payment i.e. 20.02.2005.

2. The applicant has further stated that he made a representation dated 13.05.2005 to the respondent no.2 (Annexure A-6). Inspite of that the respondents have not taken any decision, hence this OA is filed for seeking direction to the respondents. On notice the respondents have filed the counter affidavit even though the statements are made with regard to the

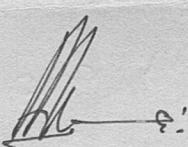


(9)

claim made by the applicant, and denied the contentions of the applicant but they have not stated anything with regard to the representation made by the applicant. In para 20 of the counter affidavit it is stated that it is a matter of record. Hence no comments and sought for the dismissal of this OA.

3. I have heard the learned counsel for the applicant. During the course of the arguments the learned counsel for the applicant submits that he is satisfied if a suitable direction is given to the respondents to consider and dispose of the representation of the applicant dated 13.05.2005 by a speaking order. In view of the said statements and having regard to the fact that the respondents have not considered the said representation of the applicant, I thought it just and proper to direct the respondent no.2 to consider and pass speaking orders in accordance with law on the representation of the applicant dated 13.05.2005 within a period of two months from the receipt of a copy of this order.

4. The OA is accordingly allowed with the above direction. No Costs.


Member-J

/ns/